

PUNJAB VIDHAN SABHA

Bill No. 11-PLA-2017

THE PUNJAB CO-OPERATIVE SOCIETIES (AMENDMENT) BILL, 2017

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BILL

further to amend the Punjab Co-operative Societies Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Co-operative Societies (Amendment) Act, 2017.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Co-operative Societies Act, 1961, section 67-A, shall be omitted.

Omission of section 67-A of Punjab Act 25 of 1961.

STATEMENT OF OBJECTS AND REASONS

Government of Punjab is committed to check arbitrary application of force to harass the farmers, particularly in recovery of outstanding dues towards them. In this endeavor, Section 67-A of The Punjab Co-operative Societies Act, 1961, is proposed to be abolished so that no authority under the act *ibid* could unduly pester the farmers.

CAPTAIN AMARINDER SINGH,
Chief Minister, Punjab.

CHANDIGARH:
The 19th June, 2017.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.—The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 19th June, 2017 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).